

RAJYA SABHA

Parliamentary Bulletin

PART - I

(TWO HUNDRED AND FIFTY SEVENTH SESSION)

No. 5624]

THURSDAY, JULY 28, 2022

Brief Record of the Proceedings of the Meeting of the Rajya Sabha held on the 28th July, 2022

11-00 a.m.

1. Papers Laid on the Table

The following papers were laid on the Table:—

1. A copy each (in English and Hindi) of the following Notifications of the Ministry of Personnel, Public Grievances and Pensions (Department of Personnel and Training), under sub-section (2) of Section 3 of the All India Service Act, 1951:-

- (1) G.S.R. 440 (E), dated the 10th June, 2022, publishing the Indian Administrative Service (Fixation of Cadre Strength) Second Amendment Regulations, 2022.
- (2) G.S.R. 441 (E), dated the 10th June, 2022, publishing the Indian Administrative Service (Pay) Second Amendment Rules, 2022.
- (3) G.S.R. 445 (E), dated the 13th June, 2022, publishing the Indian Police Service (Fixation of Cadre Strength) Fourth Amendment Regulations, 2022.
- (4) G.S.R. 446 (E), dated the 13th June, 2022, publishing the Indian Police Service (Pay) Fourth Amendment Rules, 2022.
- (5) G.S.R. 473 (E), dated the 24th June, 2022, publishing the Indian Police Service (Fixation of Cadre Strength) Fifth Amendment Regulations, 2022.

- (6) G.S.R. 474 (E), dated the 24th June, 2022, publishing the Indian Police Service (Pay) Fifth Amendment Rules, 2022.

2. (1) A copy each (in English and Hindi) of the following papers, under sub-section (1) (b) of Section 394 of the Companies Act, 2013:—

- (a) Eighteenth Annual Report and Accounts of the Bharatiya Nabhikiya Vidyut Nigam Limited, (BHAVINI), Chennai, for the year 2020-21, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor's General of India thereon.
- (b) Review by Government on the working of the above Report.

(2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) (a) above.

3. A copy each (in English and Hindi) of the following papers :—

- (i) (a) Annual Report and Accounts of the National Institute of Science Education and Research, Bhubaneswar, for the year 2020-21, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Institute.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.
- (ii) (a) Annual Report and Accounts of the University of Mumbai-Department of Atomic Energy, Centre for Excellence in Basic Sciences, Mumbai, for the year 2020-21, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Centre.
- (c) Statements giving reasons for the delay in laying the papers mentioned at (a) above.
- (iii) (a) Annual Report and Accounts of the Institute of Mathematical Sciences, Chennai, for the year 2020-21, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Institute.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

4. A copy (in English and Hindi) of the Ministry of Environment, Forest and Climate Change Notification No. G.S.R. 334 (E), dated the 4th May, 2022, publishing the Lead Stabilizer in Polyvinyl Chloride (PVC) Pipes and Fittings (Amendment) Rules, 2022, under Section 26 of the Environment (Protection) Act, 1986.

5. A copy (in English and Hindi) of the Ministry of Environment, Forest and Climate Change Notification No. G.S.R. 345 (E), dated the 10th May, 2022, amending the principal Notification No. G.S.R. 45 (E), dated the 19th January, 2018, by inserting certain entries as mentioned therein, issued under sub-sections (1) and (2) of Section 3 of the Environment (Protection) Act, 1986.

6. A copy each (in English and Hindi) of the following papers: —

- (a) Annual Report and Accounts of the Wildlife Institute of India (WII), Dehradun, Uttarakhand, for the year 2019-20, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Institute.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

7. A copy each (in English and Hindi) of the following papers:—

- (i) (a) Annual Report and Accounts of the National Culture Fund, New Delhi, for the year 2020-21, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Trust.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.
- (ii) (a) Annual Report and Accounts of the Indira Gandhi Rashtriya Manav Sangrahalaya (IGRMS), Bhopal, for the year 2020-21, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Museum.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.
- (iii) (a) Annual Report and Accounts of the Asiatic Society, Mumbai, for the year 2020-21, together with the Auditor's Report on the Accounts.

- (b) Review by Government on the working of the above Society.
- (iv) (a) Annual Report and Accounts of the Indian Museum, Kolkata, West Bengal, for the year 2019-20, together with the Auditor's Report on the Accounts.
 - (b) Review by Government on the working of the above Museum.
 - (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.
- (v) (a) Annual Report and Accounts of the Indian Museum, Kolkata, West Bengal, for the year 2020-21, together with the Auditor's Report on the Accounts.
 - (b) Review by Government on the working of the above Museum.
 - (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

8. A copy each (in English and Hindi) of the following Notifications of the Ministry of Law of Justice (Department of Legal Affairs), under sub-section (2) of Section 84 of the Arbitration and Conciliation Act, 1996:-

- (1) G.S.R. No. 527 (E), dated the 9th July, 2022, publishing the Arbitration Council of India (Terms and Conditions and Salary and Allowances payable to the Chairperson and Members) Rules, 2022.
- (2) G.S.R. No. 528 (E), dated the 9th July, 2022, publishing the Arbitration Council of India (Qualifications, Appointment and other Terms and Conditions of the Service of Chief Executive Officer) Rules, 2022.
- (3) G.S.R. No. 529 (E), dated the 9th July, 2022, publishing the Arbitration Council of India (Travelling and other Allowances Payable to Part-time Members) Rules, 2022.
- (4) G.S.R. No. 530 (E), dated the 9th July, 2022, publishing the Arbitration Council of India (Number of officers and other Employees, their Qualifications, Appointment and other Terms and Conditions) Rules, 2022.

9. A copy each (in English and Hindi) of the following Notifications of the Ministry of Law and Justice (Department of Legal Affairs), under Section 32 of the New Delhi International Arbitration Centre Act, 2019.

- (1) G.S.R. 442 (E), dated the 13th June, 2022, publishing the New Delhi International Arbitration Centre (Terms and Conditions and the Salary and Allowances Payable to Chairperson and Full-time Members) Rules, 2022.
- (2) G.S.R. 464 (E), dated the 21st June, 2022, publishing the New Delhi International Arbitration Centre (Form of Annual Statement of Accounts) Rules, 2022.
- (3) G.S.R. 469 (E), dated the 24th June, 2022, publishing the New Delhi International Arbitration Centre (Number of Posts and Recruitment of Registrar, Counsel and other Officers and Employees) Rules, 2022.
- (4) G.S.R. 470 (E), dated the 24th June, 2022, publishing the New Delhi International Arbitration Centre (Travelling and Other Allowances Payable to Part-time Members) Rules, 2022.

10. A copy each (in English and Hindi) of the following Notifications of the Ministry of Law and Justice (Legislative Department), under sub-section (3) of Section 28 of the Representation of the People Act, 1950:-

- (1) S.O. 2802 (E), dated the 17th June, 2022, publishing the Registration of Electors (Amendment) Rules, 2022.
- (2) S.O. No. 2811 (E), dated the 19th June, 2022, publishing a Corrigendum to the Notification No. S.O. 2802 (E), dated the 17th June, 2022.

11. A copy (in English and Hindi) of the Ministry of Law and Justice (Legislative Department), Notification No. S.O. 2804 (E), dated the 17th June, 2022, publishing the Conduct of Elections (Second Amendment) Rules, 2022, under sub-section (3) of Section 169 of the Representation of People Act, 1951.

12. A copy each (in English and Hindi) of the following Notifications of the Ministry of External Affairs, under sub-section (3) of Section 24 of the Passports Act, 1967, along with Delay Statements.

- (1) G.S.R. 1170 (E), dated the 26th December, 2016, publishing the Passport (Amendment) Rules, 2016.
- (2) G.S.R. 1171 (E), dated the 26th December, 2016, publishing the Passport (Amendment) Rules, 2016.
- (3) G.S.R. 390 (E), dated the 19th April, 2017, publishing the Passport (Amendment) Rules, 2017.
- (4) G.S.R. 410 (E), dated the 26th April, 2017, publishing the Passport (Amendment) Rules, 2017.
- (5) G.S.R. 1063 (E), dated the 24th August, 2017, publishing the Passports Application (Facilitation and Processing) Rules, 2017.
- (6) G.S.R. 1150 (E), dated the 13th September, 2017, publishing the Passport (Amendment) Rules, 2017.
- (7) G.S.R. 1215 (E), dated the 3rd October, 2017, publishing the Passport (Amendment) Rules, 2017
- (8) G.S.R. 1366 (E), dated the 3rd November, 2017, publishing the Passport (Amendment) Rules, 2017.
- (9) G.S.R. 39 (E), dated the 18th January, 2018, publishing the Passports (1st Amendment) Rules, 2018.
- (10) G.S.R. 339 (E), dated the 6th April, 2018, publishing the Passports (IInd Amendment) Rules, 2018.
- (11) G.S.R. 1117 (E), dated the 15th November, 2018, publishing the Passports (3rd Amendment) Rules, 2018.
- (12) G.S.R. 933 (E), dated the 18th December, 2019, publishing the Passports (Amendment) Rules, 2019.
- (13) G.S.R. 297 (E), dated the 15th May, 2020, publishing the Passports Application (Facilitation and Processing) (Amendment) Rules, 2020.
- (14) G.S.R. 356 (E), dated the 5th June, 2020, publishing the Passport (Amendment) Rules, 2020.

13. A copy each (in English and Hindi) of the following Notifications of the Ministry of External Affairs, issued under Section 22 of the Passports Act, 1967, along with Delay Statements.

- (1) G.S.R. 732 (E), dated the 17th October, 2014, exempting the passport holders whose passport got damaged or lost due to flood in the State of Jammu and Kashmir in September, 2014 from payment of Passport fees, subject to certain conditions mentioned therein.
- (2) G.S.R. 195 (E), dated the 17th March, 2015, withdrawing the exemption granted to the citizens of India as members of the crew and tindals of sailing vessels, *vide* Notification No. G.S.R. 1812, dated the 25th September, 1968, and making the provisions of Section 3 applicable on them *w.e.f* 1st June, 2015.
- (3) G.S.R. 272 (E), dated the 3rd March, 2016, exempting the passport holders whose passports got damaged or lost due to flood in the State of Tamil Nadu in November, 2015, from payment of Passport fees, subject to certain conditions mentioned therein.
- (4) G.S.R. 435 (E), dated the 4th May, 2017, waiving of Emergency Certificate fees for Indians living in Saudi Arabia during the grace period announced by the Saudi Arabia Government and other conditions as specified therein.
- (5) G.S.R. 4966 (E), dated the 25th September, 2018, exempting the passport holders whose passports got damaged or lost due to flood in the State of Kerala in August, 2018 from payment of passport fee subject to conditions mentioned therein.
- (6) G.S.R. 756 (E), dated the 11th December, 2020, waiving off Emergency certificate fees for Indians living in Oman during the grace period announced by Government of Oman, along with certain other conditions as specified therein.
- (7) G.S.R. 35 (E), dated the 20th January, 2021, waiving off Emergency certificate fees for Indians living in Oman during the period of Amnesty scheme announced by Government of Oman, along with certain other conditions as specified therein.

- (8) G.S.R. 515 (E), dated the 8th February, 2022, exempting the passport holders whose passports have been lost or damaged due to tropical cyclone “Shaheen” in Oman in October, 2021, from payment of passport fee subject to conditions mentioned therein.

14. A copy each (in English and Hindi) of the following Notifications of the Ministry of External Affairs, issued under Section 21 of the Passports Act, 1967, along with Delay Statements.

- (1) G.S.R. 722 (E), dated the 26th July, 2016, rescinding the Notification No. G.S.R. 353 (E), dated the 26th May, 1976, except as respects things done or omitted to be done before such rescission.
- (2) G.S.R. 723 (E), dated the 26th July, 2016, delegating the power to issue passports to persons of Indian origin residing in the Republic of Union of Myanmar holding Foreigners Registration Certificates issued by the Government of that Republic to Embassy of India, Yangon, subject to conditions mentioned therein.

15. A copy each (in English and Hindi) of the following papers:—

- (i) (a) Annual Report of the Tibet House, New Delhi, for the year 2020-21.
- (b) Annual Accounts of the Tibet House, New Delhi, for the year 2020-21, and the Audit Report thereon.
- (c) Review by Government on the working of the above Centre.
- (d) Statement giving reasons for the delay in laying the papers mentioned at (a) and (b) above.
- (ii) (a) Annual Report of the Central Institute of Higher Tibetan Studies(CIHTS), Sarnath, Varanasi, Uttar Pradesh, for the year 2020-21.
- (b) Annual Accounts of the Central Institute of Higher Tibetan Studies (CIHTS), Sarnath, Varanasi, Uttar Pradesh, for the year 2020-21, and the Audit Report thereon.
- (c) Review by Government on the working of the above Centre.

- (d) Statement giving reasons for the delay in laying the papers mentioned at (a) and (b) above.
- (iii) (a) Annual Report of the Nava Nalanda Mahavihara (NNM), Nalanda, Bihar, for the year 2019-20.
- (b) Annual Accounts of the Nava Nalanda Mahavihara (NNM), Nalanda, Bihar, for the year 2019-20, and the Audit Report thereon.
- (c) Review by Government on the working of the above Centre.
- (d) Statement giving reasons for the delay in laying the papers mentioned at (a) and (b) above.

16. A copy (in English and Hindi) of the Ministry of Labour and Employment Notification No. N-12/13/01/2019-P&D, dated the 1st April, 2022, notifying the decision to relax the eligibility condition of ESIC COVID-19 Relief Scheme *w.e.f.* 24.03.2020, under sub-section (4) of Section 97 of the Employees' State Insurance Act, 1948.

17. A copy each (in English and Hindi) of the following papers:—

- (a) Sixty-second Annual Report and Accounts of the Dattopant Thengadi National Board for Workers Education and Development (*erstwhile* Central Board for Workers Education), Nagpur, for the year 2020-21, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Board.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

18. (1) A copy each (in English and Hindi) of the following papers, under sub-section (1) (b) of Section 394 of the Companies Act, 2013:—

- (a) Forty-Fourth Annual Report and Accounts of the North Eastern Handicrafts and Handlooms Development Corporation Limited (NEHHDC), Guwahati, for the year 2020-21, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
- (b) Review by Government on the working of the above Corporation.

(2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) (a) above.

19. (1) A copy each (in English and Hindi) of the following papers, under sub-section (1) (b) of Section 394 of the Companies Act, 2013:—

(a) Forty-sixth Annual Report and Accounts of the National Film Development Corporation Limited (NFDC), Mumbai, for the year 2020-21, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Review by Government on the working of the above Corporation.

(2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) (a) above.

11-02 a.m.

2. Message from Lok Sabha — Reported and Government Bill laid on the Table

I. Secretary-General reported to the House a message from Lok Sabha informing Rajya Sabha that the Lok Sabha at its sitting held on the 27th July, 2022, passed the National Anti-Doping Bill, 2022.

II. A copy of the above Bill, as passed by Lok Sabha, was laid on the Table.

11-03 a.m.

3. Report of the Department-related Parliamentary Standing Committee on Industry

Shri Narain Dass Gupta presented the 317th Report (in English and Hindi) of the Department-related Parliamentary Standing Committee on Industry on Action Taken by the Government on the recommendations/ observations contained in its 309th Report on "Electric & Hybrid Mobility – Prospects And Challenges in Automobile Industry" pertaining to the Ministry of Heavy Industries.

4. Report of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes

Shrimati Kanta Kardam on the Table, a copy (in English and Hindi) of the Report of the Study Visit of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes to Agatti, Kochi, Coorg and Bengaluru from 21st April, 2022 to 26th April, 2022.

11-04 a.m.

5. Statements by Minister

1. Dr. Jitendra Singh, Minister of State (Independent Charge) of the Ministry of Science and Technology, Ministry of Earth Sciences, Minister of State in the Prime Minister's Office, Ministry of Personnel, Public Grievances and Pensions, Department of Atomic Energy and Department of Space, laid on the Table, a Statement (in English and Hindi) regarding Status of implementation of recommendations/observations contained in the Three Hundred and Sixty-first Report of the Department-related Parliamentary Standing Committee on Science and Technology, Environment, Forests and Climate Change on Demands for Grants (2022-23) pertaining to the Department of Science and Technology, Ministry of Science and Technology.

2. Shri Arjun Ram Meghwal, Minister of State in the Ministry of Parliamentary Affairs and Ministry of Culture, laid on the Table, a Statement (in English and Hindi) regarding Status of implementation of recommendations/observations contained in the Three Hundred and Fifteenth Report of the Department-related Parliamentary Standing Committee on Transport, Tourism and Culture on Demands for Grants (2022-23) pertaining to the Ministry of Culture.

3. Shri Ajay Bhatt, Minister of State in the Ministry of Defence and Ministry of Tourism, laid on the Table, a Statement (in English and Hindi) regarding Status of implementation of recommendations/observations contained in the Two Hundred and Eightieth Report of the Department-related Parliamentary Standing Committee on Transport, Tourism and Culture on "Development of Tourism in Jammu and Kashmir".

11-05 a.m.

6. Motion for election to the Central Advisory Board of Archaeology (CABA)

A motion for election of one Member to the Central Advisory Board of Archaeology (CABA) was moved and adopted.

11-06 a.m.

7. Observations by the Chair

The Chairman observed that some Members, in spite of clear instructions are filming the proceedings of the House and giving it to others and informed that since such acts are totally prohibited, action will be taken against those Members violating the instructions or are found in possession of recorded proceedings of the House. The Chairman also named those Members who were displaying placards while standing in the Well of the House.

[%]11-10 a.m.

The House adjourned and re-assembled at 12-00 Noon.

^λ12-03 p.m.

8. Suspension of Members

On a motion moved by Shri V. Muraleedharan, Minister of State in the Ministry of External Affairs and Ministry of Parliamentary Affairs and adopted by the House, the following Members were suspended from the services of the House for the remainder of the current week:—

1. Shri Sushil Kumar Gupta
2. Shri Sandeep Kumar Pathak
3. Shri Ajit Kumar Bhuyan

[%] From 11-07 a.m. to 11-10 a.m., some points were raised.

^λ From 12-00 Noon to 12-03 p.m., some points were raised.

12-06 p.m.

The House adjourned and re-assembled at 2-00 p.m.

9. Starred Questions

Answers to Starred Question Nos.121 to 126, 128, 130 and 132 to 135 were laid on the Table.

10. Unstarred Questions

Answers to Unstarred Question Nos. 1283 to 1289, 1291 to 1296, 1298 to 1301, 1303 to 1306, 1308, 1309, 1311, 1313 to 1318, 1320, 1322 to 1328, 1330 to 1332, 1334 to 1342, 1344, 1346 to 1351, 1353 to 1357, 1359 to 1362, 1364, 1366, 1368 to 1373, 1376, 1377, 1380 to 1384, 1386 to 1394, 1396 to 1400, 1402 to 1413, 1415 to 1423 and 1425 to 1440 were laid on the Table.

^ψ2-05 p.m.

The House adjourned and re-assembled at 3-00 p.m.

^ϑ3-03 p.m.

The House adjourned and re-assembled at 4-00 p.m.

(Due to gross disorderly conduct in violation of the rules and etiquette of Rajya Sabha by the following Members, who entered the 'Well' of the House, shouted slogans, displayed placards and persistently and willfully obstructed the proceedings of the House, the Chair repeatedly adjourned the House):—

1. *Shri Ajit Kumar Bhuyan
2. Shri Narain Dass Gupta
3. *Shri Sushil Kumar Gupta
4. Shri Sanjeev Arora
5. *Shri Sandeep Kumar Pathak
6. Shri Raghav Chadha
7. Shri Jairam Ramesh

^ψ From 2-00 p.m. to 2-05 p.m., some points were raised.

^ϑ From 3-00 p.m. to 3-03 p.m., some points were raised.

* Also displayed placards from the "Well" of the House.

8. *Shri Akhilesh Prasad Singh*
9. *Dr. Ameer Yajnik*
10. *Shri Naranbhai J. Rathwa*
11. *Shri G.C. Chandrashekar*
12. *Shri Syed Nasir Hussain*
13. *Shri Rajmani Patel*
14. *Shri Kumar Ketkar*
15. *Shri Dhiraj Prasad Sahu*
16. *Shrimati Phulo Devi Netam*
17. *Shri Deepender Singh Hooda*
18. *Shri Shaktisinh Gohil*
19. *Shri Neeraj Dangi*
20. *Shrimati Rajani Ashokrao Patil*
21. *Shrimati Jebi Mather Hisham*
22. *Shrimati Ranjeet Ranjan*
23. *Shri Imran Pratapgarhi*
24. *Shri Pramod Tiwari*

Due to continuous disruptions in the proceedings of the House, 2 Matters to be Raised with Permission (Zero Hour Submissions), and 5 Special Mention permitted by the Chairman, as detailed below, on matters of public importance, could not be taken up.

Matters to be raised with Permission

1. Shri Vivek Thakur Demand for creation of National Drinking Water Authority of India (NDWAI) to ensure safe drinking water.
2. Dr. John Brittas Concern over difficulties being faced by the Central Government Health Scheme (CGHS) beneficiaries in Kerala.
3. Shri Subhas Chandra Bose Pilli Concern over the low Gross Enrolment Ratio (GER) of SC and ST students in Higher Education.
4. Prof. Manoj Kumar Jha Demand for a committed Session of Parliament to discuss the progress made by the country in the last 75 years of Independence.

- | | | |
|----|--------------------------------|---|
| 5. | Shri Vikramjit Singh Sahney | Demand to rehabilitate the refugees from Afghanistan in the wake of terror attack on Gurudwara in Kabul. |
| 6. | Shri Brijlal | Demand to lift the ban by many States on supply of excess solar energy to electricity grids. |
| 7. | Shri Prabhakar Reddy Vemireddy | Demand for efficient lighting system on NH-16 near Polasanipalli village in Bhimadole Mandal of Andhra Pradesh. |
| 8. | Dr. Ashok Bajpai | Issues related to flights from Adampur Airport in Punjab. |
| 9. | Dr. Anil Sukhdeorao Bonde | Demand to approve proposal to establish a Mega Textile Park at Nandgaon Pet in Amravati under the <i>PM Mitra Yojna</i> . |

Special Mentions

- | | | |
|----|-----------------------------|--|
| 1. | Shrimati Phulo Devi Netam | Demand to revoke the amendments in the rules relating to use of forest land under the Forest Conservation Act, 1980. |
| 2. | Shri Kailash Soni | Demand to stop the misuse of subsidized Urea meant for agriculture. |
| 3. | Prof. Manoj Kumar Jha | Demand to probe the deaths of children in State-run specialized adoption agencies. |
| 4. | Shri Vikramjit Singh Sahney | Need to take measures to curb the spread of Monkeypox virus. |

42400

5. Dr. Ashok Kumar Demand for amendment in the Table of
Mittal Precedence.

^λ4-03 p.m.

The House adjourned till 11-00 a.m. on Friday, the 29th July, 2022.

P. C. MODY,
Secretary-General

^λ From 4-00 p.m. to 4-03 p.m., some points were raised.